

- (g) if so, the details thereof, and
(h) the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The persons aged 60 years and above are considered as aged persons.

(b) to (d). The data as per 1991 Census is under completion. However, the information as per 1981 Census is given in the attached Statement. The information contained in the Statement gives the number of aged

people of the different age groups State/UT-wise including people in the age group of 100.

(e) The Scheme of old age pension is administered by the State Govts./Union Territory Administrations. According to the information available the rate of old age pension is Rs 50 to Rs 200 p.m. and varies from State to State.

(f) to (h). The demand for raising old age pension has generally been raised in some quarters of the public. The State Govts. are provided old age pension as per their financial resources

STATEMENT I

India/States Union Territories	Age Group							
	58	60	65	75	80	90	95	100
India*	2,094,167	1,50,48,595	75,65,992	25,05,842	23,89,294	4,18,533	97,711	1,32,839
1 Andhra Pradesh	1,75,256	14,23,297	5,37,252	1,77,755	2,08,764	29,214	5,070	3,812
2 Arunachal Pradesh	2,348	10,630	3,886	1,372	1,697	328	105	98
3 Assam	NA	NA	NA	NA	NA	NA	NA	NA
4 Bihar	1,89,707	18,07,425	8,72,383	2,67,506	2,47,118	39,249	10,138	15,133
5 Goa, Daman & Diu	4,693	20,457	11,275	3,553	2,992	444	136	144
6 Gujarat	1,20,468	6,87,791	3,80,563	1,13,980	1,04,424	18,347	5,273	6,326
7 Haryana	34,896	2,97,290	1,51,404	45,656	49,735	8,945	1,752	2,295
8 Himachal Pradesh	17,221	88,753	48,289	18,116	20,492	4,394	1,007	1,529
9 Jammu & Kashmir	10,930	1,29,503	51,788	17,717	26,794	6,449	1,026	2,553
10 Karnataka	1,16,547	8,79,608	4,12,583	1,56,885	1,56,132	26,624	7,398	8,494
11 Kerala	1,43,634	3,55,064	2,89,607	1,20,054	78,214	11,334	2,637	1,432
12 Madhya Pradesh	1,36,242	11,98,013	6,12,655	2,07,106	1,96,520	37,954	8,350	11,370
13 Maharashtra	1,91,917	13,27,793	7,78,328	2,33,099	1,89,602	42,363	11,326	15,257
14 Manipur	6,997	23,288	9,346	4,080	4,809	701	182	196
15 Meghalaya	4,327	19,759	8,670	3,262	3,256	581	119	167
16 Mizoram	1,978	4,535	1,858	842	949	180	38	67
17 Nagaland	3,848	11,230	4,494	2,230	3,374	848	289	484
18 Orissa	95,150	5,62,724	2,77,472	99,202	90,018	14,275	3,536	4,176
19 Punjab	60,483	4,27,580	2,22,636	80,887	1,10,180	22,901	4,182	7,948
20 Rajasthan	81,482	8,22,375	3,64,851	1,00,677	1,06,593	13,620	3,232	2,879
21 Sikkim	997	3,290	1,252	467	480	58	20	20
22 Tamil Nadu	1,85,886	9,95,893	5,64,153	1,87,030	1,37,176	21,299	4,355	3,726
23 Tripura	4,582	43,434	22,139	9,925	12,150	2,299	685	1,070
24 Uttar Pradesh	3,08,925	28,52,746	13,54,768	4,56,265	4,86,884	88,099	18,296	33,187
25 West Bengal	1,71,246	9,48,044	5,25,916	1,79,689	1,32,326	25,376	7,608	9,302
<i>Union Territories</i>								
1 A & N Islands	399	1,782	882	308	322	73	18	33
2 Chandigarh	1,372	4,952	2,682	1,000	1,050	221	48	93
3. D & N Haveli	453	1,435	789	148	131	14	6	3
4. Daman & Diu	Included in Goa							
5. Delhi	19,547	87,293	46,857	14,402	15,381	3,004	925	1,019
6. Lakshadweep	240	578	291	99	76	15	3	—
7. Pondicherry	2,293	12,032	6,922	2,530	1,653	227	53	26

Note—Due to rounding off., the total States/UTs will not tally with India in Some Cases

*India excludes the figures of Assam as the 1981 Census was not conducted in Assam.

Source—Census of India, 1981, Series-1, India, Part IV A, Social and Cultural Tables (Table No 5)

[English]

Kerosene Depots

2504. DR. SAKHIJI: Will the Minister of PETROLEUM

AND NATURAL GAS be pleased to state:

(a) whether the Government of Uttar Pradesh has requested for setting up of New Kerosene wholesale depots under public distribution system at places where

existing ones have stopped functioning;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c). Do not arise.

Untouchability in Maharashtra

2505. SHRI ANNA JOSHI: Will the Minister of WELFARE be pleased to state:

(a) whether there are reports of a large scale untouchability in rural areas in Maharashtra; and

(b) if so, the reaction of the Union Government thereto and the action taken in this regard?

THE MINISTER OF WELFARE (SHRIM SITARAM KESRI): (a) and (b). The information is being collected and will be laid on the Table of the House.

[Translation]

LPG Agencies and Petrol retail outlets

2506. SHRI N.J. RATHVA:
SHRI VILASRAO NAGNATHRAO
GUNDEWAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received some proposals from the Governments of Maharashtra and Gujarat for opening of petrol / diesel retail outlets and LPG agencies in all the district headquarters of these States;

(b) if so, the details alongwith the present status of the proposals; and

(c) the reasons for the delay in clearing the proposals?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (c). Do not arise.

[English]

Liberalisation of Petroleum Sector

2507. SHRI ANAND RATNA MAURYA:
SHRI V. SREENIVASA PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to further liberalise the petroleum sector and lift control on price and distribution of products such as petrol and diesel;

(b) if so, the details of the proposals in this regard;

(c) the time by which this decision is likely to be

implemented; and

(d) the achievements likely to be accrued from these proposals?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) A 'Strategic Planning Group' on restructuring the National oil industry with members comprising of top management from public and private sector and leading experts from academic and research institutes, has been formed. The group has not yet submitted its Report.

Welfare Institutions

2508. SHRI RAJENDRA AGNIHOTRI: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have decided to establish some model welfare institutions like an orphanage, a free dispensary, etc. at suitable places;

(b) if so, the details thereof;

(c) the States where these institutions are likely to be established;

(d) whether any estimates regarding the total expenditure and the number of beneficiaries have been made;

(e) if so, the details thereof; and

(f) the time by which such institutions are likely to be set up?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) No, Sir. However, the Central Government had previously a scheme namely, Welfare of Children in Need of Care and Protection for setting up of orphanages. The scheme has since been transferred to States/UTs w.e.f. 1.4.92.

(c) to (f) Do not arise.

Export of Coal

2509. SHRI M.V.V.S. MURTHY:
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of COAL be pleased to state:

(a) whether the Government are considering to export coal;

(b) if so, the details thereof; and

(c) the names of countries to which coal is likely to be exported?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) Coal India Limited a Public Sector undertaking under the Ministry of Coal has been regularly exporting coal to neighbouring countries which are its traditional buyers.

(b) Export commitments of about 3.20 lakh tonnes have been made by Coal India limited during 1994-95.

(c) countries to which coal is likely to be exported by